

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.1189
TO BE ANSWERED ON THE 25TH JULY, 2018

BAN ON EMPLOYMENT

1189. SHRI P.P. CHAUHAN:
SHRI NARANBHAI KACHHADIYA:
SHRI KAMLESH PASWAN:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has received complaints of re-employment of retired Indian Armed Forces officials in the companies operating in defence sector;
- (b) if so, the details thereof and the action taken / being taken by the Indian Armed Forces to cancel such employment and blacklist such companies for specified time;
- (c) the details of employees working in private sector defence manufacturing companies whose parents are working in Indian Armed Forces;
- (d) whether there is any obligation on the part of officers to inform the Indian Armed Forces regarding employment of their relatives in private defence manufacturing companies; and
- (e) if not, the reasons for not informing the Indian Armed Forces as it causes conflict of interest between Indian Armed Forces and the private sector manufacturing companies?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) While there is no ban on re-employment of retired Armed Forces officials in companies dealing in the defence sector, officers of the rank of Colonel or equivalent and above, who retire with pension, gratuity or other benefits are, required to obtain prior permission of the Government for accepting any commercial employment within a period of one year of the

.....2/-

retirement. There are conditions that stipulate that they should not have dealt with sensitive projects or the company which they wish to join.

(b) & (c): Details are being collected from the Services.

(d) & (e): Serving officers whose spouse, children and other persons who are dependent on and normally live with the officer are obliged to intimate the appropriate authority if such dependent / family member takes up employment with foreign commercial organisations, including foreign companies operating in the Defence Sector.

Further, the son / daughter / other persons wholly dependent on an officer wishes to accept employment with a private firm with which the officer has had official dealings during the last three years, the officer concerned is required to obtain prior sanction of the competent authority as indicated below:-

Officer of the rank of Colonel or equivalent and above	Central Government
Lt. Colonel or equivalent and below	Chiefs / Vice Chiefs of the Armed Forces
